

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/GT/2020

Subject : Petition for revision of Tariff of Auraiya Gas Power Station (663.3 MW) for the period from 1.4.2014 to 31.3.2019

Petition No. 428/GT/2020

Subject : Petition for approval of Tariff of Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2019 to 31.03.2024

Petitioner : NTPC Limited

Respondents : UPPCL and 10 ors.

Date of Hearing : **6.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Ms. Simran Saluja, Advocate, NTPC
Shri Punyam Bhutani, Advocate, NTPC
Shri Buddy Ranganathan, Advocate, BRPL/BYPL
Shri Aditya Ajay, Advocate, BRPL/BYPL
Shri Rahul Kinra, Advocate, BRPL/BYPL
Shri Aashwyn Singh, Advocate, BRPL/BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Ms. Megha Bajpeyi, BRPL
Shri Anand Shrivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.



2. The learned counsel for the Respondent BRPL requested to file reply on the additional submissions submitted by the Petitioner. The learned counsel for the Respondent TPDDL also requested to file written submission in these matters.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **3.10.2022**, after serving copy to the Respondents:

In 295/GT/2020

- (i) *In line with directions of the Commission in its order dated 18.4.2017 in Petition No. 285/GT/2014, the Petitioner shall submit the asset-wise detailed break-up for the additional capital expenditure claimed towards 'Replacement of Hot Gas Path Components including C&I package' duly certified by the Auditor.*
- (ii) *Submit the Reconciliation of Form I(I), Form 9A and Form 18 as the same was not attached in the previous ROP Compliance submitted by the Petitioner vide affidavit dated 16.8.2022.*

In 428/GT/2020

- (iii) *Provide the status of the PPA signed with the beneficiaries and Annual PLF from 2014-2022.*

4. The Respondents shall file their replies on or before **17.10.2022** with copy to the Petitioner, who may file its rejoinder, if any, by **31.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reason whatsoever.

5. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

